



2026:AHC:12664

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 34816 of 2024

Randheer Singh

.....Petitioner(s)

Versus

State Of Up And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nikhil Kumar, Vagish Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Order on Civil Misc. Withdrawal Application No.2 of 2025:-

1. The aforesaid application has been filed with the prayer to dismiss the present writ petition as withdrawn. The aforesaid application is supported by an affidavit of one Deepak Kumar son of the petitioner.
2. It is stated in paragraph-6 of the aforesaid affidavit filed in support of the aforesaid application that settlement has been entered between the private-respondents and the petitioner. Hence, the decision has been taken to withdraw the present writ petition.
3. Cause shown is sufficient. Application is allowed.

Order on Writ Petition:-

Since the withdrawal application has been allowed, the present writ petition is dismissed as withdrawn.

(Prakash Padia,J.)

January 19, 2026

Swati